

Central Administrative Tribunal Principal Bench

C.P. No.448/2003 in O.A. No.611/200**2**

New Delhi this the 20th day of January, 2004

Hon'ble Shri V.K. Majotra, Vice-Chairman (A) Hon'ble Shri Shanker Raju, Member (J)

V.P. Sharma F Wing 2nd Floor Nirman Bhawan, New Delhi-14.

-Applicant

(By Advocate: Mrs. Prashanti Prasad)

Versus

Hemant Desai Director General Border Security Force, Block No.10, Vth Floor, CGO Complex, Lodhi Road, New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel heard.

2. By order dated 3.10.2003 OA-611/2003 was allowed with the following observations/directions to the respondents:-

There is no dispute that the applicant was re-employed as Senior Air Craft Mechanic in the year 1991. There is no specific mention in the appointment letter that he was being given appointed on the combatised post of However, it is stated in BSF. appointment letter dated 4.12.91 (Annexure R-2) that he was offered a post of Senior Air Craft Mechanic Rank Subedar in BSF. The letter dated 21.10.91 (Anexure A-5) states that he has been approved for appointment to the post of Senior Air Craft Mechanic on his being re-employed in BSF. Learned counsel the respondents placed before communications dated 4.5.80 and 19.9.89 claim that the President had approved the combatisation of the BSF posts. We do not find ourselves in the agreement with contention of the learned counsel of the respondents as we do not find the post of Senior Air Craft Mechanic in the posts for which the Presidential Sanction was granted. we have no alternative but to Therefore.





the same view as has been held by this hold Tribunal in the order dated 27.1.2003 in the case of A.V. Balchandran (supra) and order dated 18.8.2003 in the case of B.N. Chaubay (supra). There is no evidence to support the contention of the respondents that post held by the applicant is a combatised In these facts and circumstances of post. the case we find that the applicant was re-employed on a civilian post which was In this view of the fact non-combatised. the applicant was not due the on attaining of age retirement superannuation on 31.3.2003, the impugned order dated 14.11.2002 (Annexure A-15) is quashed and set aside. .We direct the respondents to take the applicant in service. as if he has not attained the age of superannuation being a re-employed Civilian employee. The applicant will be entitled to consequential benefits in accordance with law.

Accordingly, the OA is allowed without any order as to costs".

- respondents Learned counsel stated that ~~ yet not complied with the directions of the Tribunal though the impugned order dated 14.11.2002 (Annexure-A15) of the OA was quashed and set aside and respondents were directed to take the the the applicant back in service as if he had not attained the age of superannuation being a re-employed civilian Applicant was also held entitled to employee. consequential benefits in accordance with law.
- 4. Taking stock of the situation in regard to the implementation of directions of this court by this Tribunal, we are hereby stipulating time till 8.4.2004 to the respondents for implementation of directions of this court made in order dated 3.10.2003, failing which a serious view would be taken.

5. With these directions, C.P is disposed of.

(Shanker Raju) Member (J) (V.K. Majotra) 20.01.04 Vice-Chairman (A)

cc.